

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. IA/3589/2024 IA/3591/2024 IA/3593/2024 IA/3595/2024  
IA/3596/2024 C.P. (IB)/3126(MB)2019

**IN THE MATTER OF**

Positive Rays Events Private Limited

... Petitioner

Vs

Sheltrex Karjat Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 12.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Maulik Chokshi (VC)

For the Respondent:

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**ORDER**

**Notice of Motion:-** Notice of Motion- **Registry and Applicant are directed to issue notice** to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **09.08.2024** for arguments.

Sd/-  
MADHU SINHA  
Member (Technical)

Sd/-  
REETA KOHLI  
Member (Judicial)

// Avdhesh K Patel //